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GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 12TH JUNE: 1980.

NOTIFICATION  
INCOME TAX

no.3470(F.No.187/13/80-IT(AI): In exercise of the powers conferred by sub-section(1) of Section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the schedule appended to its Notification No.679(F.No.187/2/74-IT(AI) dated 2.7.74 as amended from time to time. The existing entries under Columns(1) (2) (3) and against Sl.No.23-I and 23-L shall be substituted by the following entries:--

SCHEDULE

SL No.	COMMISSIONER OF INCOME TAX'S CHARGE	HEADQUARTERS	JURISDICTION
23-I	Commissioner of Income-tax, West Bengal-X	CALCUTTA	1) District IV(1) Calcutta 2) District IV(2) Calcutta 3) District IV(3) Calcutta
23-L	Commissioner of Income-tax, West Bengal XIII	CALCUTTA	1) Murshidabad 2) Nadia 3) Special Survey Circle-VIII Calcutta 4) Cooch Behar 5) Darjeeling 6) Jalpaiguri 7) Special Circle, Silliguri 8) Silliguri 9) West Dinajpur-Maldah 10) special Circle-VIII, Calcutta 11) Survey Circle-I, Calcutta

This notification shall take effect from 1.7.80.

sd/-  
( V.B. SRINIVASAN )  
SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

TO  
The Manager, Govt. of India Press  
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9. The Chief Controller of Accounts, C.B.D.T., Block, Vikas Bhawan,

AUTHORISED FOR ISSUE  
(P.N.VERMA)

sd/-  
( V.B. SRINIVASAN )  
SECRETARY, CENTRAL BOARD OF DIRECT TAXES

ASSTT DIRECTOR OF INSPECTION

NO:CC/ITAI/3260/901/RSP/80

NAIR/26.6.80